

ITEM NO.21

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).261/2026

BADARAVADA VENUGOPAL @ BABA KHATARNAK

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

IA No. 74383/2026 - APPLICATION FOR PERMISSION, IA No. 62438/2026 -
PERMISSION TO APPEAR AND ARGUE IN PERSON

Date : 23-03-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) : Petitioner-in-person

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Permission to appear and argue in-person is granted.
2. The issue raised by the petitioner in this petition essentially requires examination on administrative side. The petition is disposed of with a direction to the Secretary General of this Court to put up an appropriate note before the competent Authority.
3. All pending applications, if any, also stand disposed of.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR